

Central Administrative Tribunal, Principal Bench

O.A. No.573 of 2002

New Delhi this the 11th day of October, 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. M. P. Singh, Member (A)

Mange Ram
S/o Shri Dhani Ram
R/o Village & P.O. Daulatpur,
New Delhi-110043.

- Applicant

(Applicant in person though his counsel is absent)

Versus

1. Govt. of NCT of Delhi
Through Chief Secretary,
Delhi Secretariat,
IG Stadium, IP Estate,
New Delhi-110 002.
2. Commissioner of Police,
Delhi Police Headquarters,
IP Estate, MSO Building,
New Delhi-110 002.
3. Dy. Commissioner of Police
Headquarter (Establishment),
Delhi Police Headquarters,
IP Estate, MSO Building,
New Delhi-110 002.
4. D.C.P. (Security)
Vinay Marg,
New Delhi.

- Respondents

(By Advocate : Shri Ram Kwar Dhillon)

ORDER (ORAL)

Mr. Justice V.S. Aggarwal, Chairman:

By virtue of the present application, Mange Ram (Applicant), who is presently working in Delhi Police seeks setting aside of the order dated 8.5.2001 and direct the respondents to hold the review DPC for the DPCs held on 2.12.1998 and 1.9.2000 and to consider the case of the applicant for promotion E-I after taking into account his confidential reports for the last five years preceding to 2.12.1998 or 1.9.2000.

BS Ag

(2)

2. During the course of submissions on behalf of respondents, the service particulars of the applicant (Mange Ram) had been produced, particularly, the DPC proceedings with respect to the applicant. Perusal of his Confidential dossier for the period from 16.10.1997 to 31.3.1998 reveals that the applicant's work and conduct had been assessed as "Very Good". In DPC proceedings, the same has been shown as 'Good' only. It is because of this mistake, perhaps the applicant was not considered fit for promotion. We, therefore, feel that it is not necessary to proceed further in the matter.

3. Accordingly, on this very ground, we allow the present OA and direct that a review DPC should be held to reconsider the case of the applicant correctly in accordance with the confidential dossiers of the applicant. Compliance should be effected within four months from the date of receipt of a certified copy of the present order. No costs.


(M.P. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

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